

Investment by Foreign Banks

3819. SHRI JANARDHANA POOJARY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that foreign banks are allowed to invest upto 61 per cent of their deposits wherever they like as against the upper limit of 27 per cent set for this purpose for Indian Banks;

(b) if so, whether Government are considering to issue directions to foreign banks to loan out significant portions of their funds for priority purpose, like development of Agriculture, small scale industries etc.; and

(c) if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) All scheduled commercial banks including Foreign Banks are required to maintain cash reserve at the rate of 6% of demand and time liabilities in India plus 10% of the incremental demand and time liabilities accrued after 14-1-1977. In addition, all scheduled commercial banks including Foreign Banks are required to maintain statutory liquidity ratio in the form of eligible assets at the rate of 34% (raised from 33% with effect from 1-12-1978) of the total demand and time liabilities in India.

(b) and (c). The instructions/guidelines issued to Indian public/private sector banks by Reserve Bank for extending credit to Agriculture, Small Scale Industries and other priority sectors on liberalised terms have also been issued to the Foreign Banks. However, the Foreign Banks are mainly engaged in Import and Export Trade. In view of this, they have not been specifically asked to raise their priority sector advances to the same levels as in the case of Indian public/private sector banks.

Rotational Transfer in Defence Accounts Department

3820. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether the rotational transfer has been stopped in Defence Accounts Department;

(b) whether the transfer to ex-State is still continuing in the organisation of Controller of Defence Accounts, Patna disproportionately to the strength of employees of various States; and

(c) whether Government are contemplating a policy to keep the staff in their home State and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) and (c). The jurisdiction of C.D.A., Patna extends over several states and union territories. Various offices under the jurisdiction of C.D.A., Patna have been located to meet the needs of the Defence Organisations. All employees, not only of C.D.A., Patna, but the entire Defence Accounts Department, have thus All India service liability including field service. Hence, the question of deployment of staff of C.D.A., Patna on state basis does not arise. However, all efforts are made to keep the staff within their state as far as administratively feasible.

दिल्ली, बम्बई, मद्रास और कलकत्ता के हवाई
अड्डों में प्राग से क्षति

3821. श्री रामकुमार मीणा : क्या पर्यटन और
नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अन्तर्राष्ट्रीय हवाई
अड्डा, पालम में चार वर्षों से सहायक अग्निशमन अधि-
कारी के चार पद रिक्त पड़े हुए हैं और यदि हाँ, तो
इन आपात पदों को न भरने के क्या कारण हैं ;

(ख) भारतीय अन्तर्राष्ट्रीय हवाई अड्डा प्राधिकरण में अग्निशमन कर्मचारियों की संख्या कितनी है और कितने अधिकारियों ने नागपुर फायर कालेज से यह पाठ्यक्रम पास किया है; और

(ग) 1978 से 1980 की अवधि के दौरान प्राधिकरण के दिल्ली, बम्बई, मद्रास और कलकत्ता के हवाई अड्डों में भाग लगने से कितने मूल्य की हानि हुई है ?

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री जम्मूलाल चन्द्राकर) : (क) जी, नहीं।

(ख) अग्निशमन कर्मचारियों की स्वीकृत संख्या 717 है। इन में से, 5 श्रेणी I के अधिकारी वर्ग के हैं तथा 19 श्रेणी II के अधिकारी वर्ग के हैं। नौ अधिकारियों ने नेशनल फायर कालेज, नागपुर से प्रशिक्षण पाठ्यक्रम पास किए हैं।

(ग) केवल बम्बई विमान क्षेत्र को सितम्बर, 1979 में लगी आग के परिणामस्वरूप लगभग 21.00 लाख रुपये की हानि हुई।

Upgradation of Rajkot City

3822. SHRI DIGVIJAY SINH: Will the Minister of FINANCE be pleased to state:

(a) whether the Confederation of the Central Government Employees of Rajkot city have made a request for upgrading the Rajkot city to B-2 category; and

(b) where does the matter lie on this question?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) For classification as a B-2 class city, the minimum population of a city according to the 1971 Census Report should exceed 4 lakhs. As the 1971 census population of Rajkot was 3,00,612, it does not qualify for such classification. The question of upgradation of the classification of certain cities was considered last year in cases where their population according to the 1971 census was marginally short of the minimum required say 10%. As its 1971 census population was far short of the minimum, the

case for classification of Rajkot as B-2 on the basis of mid-census population estimates could not be considered. Central Government employees posted in Rajkot are however being granted compensatory (city) allowance at B-2 class rates with effect from 1-8-79 on the basis of abnormal cost of living.

Sea-Beach Resort Survey of Goa

3823. SHRIMATI SANYOGITA RANE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a beach resort survey of Goa had been carried out with the UNDP to promote and protect the tourist place; and

(b) the details in regard to the implementation of scheme?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) Yes, Sir.

(b) In pursuance of the recommendations contained in the Report on Beach Resort Survey submitted by the UNDP team, the following action has been taken:—

(i) The Union Territory Administration was assisted in preparing a Town & Country Planning Bill for Goa, Daman and Diu which has been enacted as an Act by the State Legislature.

(ii) Based on the Town and Country Planning Act the Union Territory Administration has been urged to undertake regional planning of Goa to prevent despoliation of places of tourist interest and beach areas, as also to regulate the growth of developmental activities in these centres/areas. This is under preparation.

(iii) Loans amounting to Rs. 147 lakhs have been given to private entrepreneurs to construct hotels in Goa for augmenting hotel accom-